

सर्वदलीय पहाड़ी नेता सम्मेलन के प्रति-
निधि भी सम्मिलित हैं कोई बातचीत हुई
थी; थीर

(ख) यदि हा, तो उसका क्या परिणाम
निकला है ?

गृह-कार्य मंत्री (श्री यशवन्त राव
बहाण) : (क) श्रीर (ख) ९ थीर 9
जुलाई 1967 की विभिन्न दलों से सम्बन्धित
आसाम के 13 सदस्य सदस्यो श्रीर 32
आसाम विधान सभा के सदस्यो ने (जिसमे
सर्वदलीय पहाड़ी ने 1 सम्मेलन का एक
सदस्य सदस्य तथा चार विधान सभा के
सदस्य सम्मिलित हैं) नई दिल्ली मे आसाम के
पुनर्गठन के बारे मे विचार मंज किया
किन्तु उस विचार विमर्श मे नई सम्मेलन
हल नहीं निकल सका। किन्तु अधिकतर
सदस्यो की यह इच्छा थी कि इस मामले पर
श्रीर आगे विचार किया जाए। अत
एक सर्वसम्मति हल बनने के प्रयत्न जारी
रखने के लिए योजना, पेट्रोल तथा रसायनिक
श्रीर समाज कल्याण मंत्री की अध्यक्षता मे
एक समिति नियुक्त की गई जिसमे आसाम
के मुख्य मंत्री तथा बैठक मे उपस्थित
अन्य सदस्यो मे से भी कुछ शामिल थे। इस
समिति को 31 अगस्त 1967 तक प्रतिवेदन
प्रस्तुत करने के लिए समय दिया गया है।

Unemployment in Assam

*1241. Shri E. Barua:
Shri D. N. Patodia:

Will the Minister of Labour and
Rehabilitation be pleased to state

(a) whether Government's attention
has been drawn to the press reports
about the constant deterioration in
the employment situation in Assam
during the last two years;

(b) whether the deterioration is
more perceptible during the last three
months; and

(c) if so, a resume of the present
position and the steps taken by
Government in the matter ?

The Minister of Labour and Reha-
bilitation (Shri Nathi): (a) and (b)
Yes

(c) Available data shows that a fall
in employment in Tea Plantations has
been primarily responsible for the
deterioration in the employment situa-
tion, employment in this sector has
recorded a fall of 18,986 or 38%
during 1965 and of 11411 or 24%
during 1966. A one-man committee
has already reported to the Govern-
ment on the employment position in
Plantations. The Report of this Com-
mittee is proposed to be placed before
the Industrial Committee on Planta-
tions in August 1967 and further steps
will be taken after taking their re-
commendations into consideration.

Delhi Municipal Corporation

*1242. Shri P. L. Barupal:
Shri Hukam Chand Kachwal:
Shri Jyotirmoy Basu:
Shri Buta Singh:
Shri Sradhakar Supakar:
Shri Kartik Oraon:
Shri Shankaranand:
Shri G. S. Dhillon:
Shri Bhola Nath.
Shri Gadtingana Gowd:
Dr. Ram Manohar Lohia:
Shri Kameshwar Singh:
Shri Vasudevan Nair:
Shri Prem Chand Verma:
Shri Rajdeo Singh:
Shri Sitaram Kesri:
Shri J. Ramapathi Rao:
Shri A. V. Patil:
Shri G. S. Mishra:
Shri D. B. Raju:
Shri Shashi Ranjan:
Shri Hari Krishna:
Shri K. G. Deshmukh:
Shri Onkar Lal Berwa:
Shri Krishna Kumar
Chatterji:
Shrimati Lakshmi Kantamma:

Shrimati Jyotsna Chanda:
Shri S. R. Damani:
Shri K. N. Pandey:
Shri Ramachandra Veerappa:
Shri Chandra Jeet Yadav:

Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the Delhi Municipal Corporation is running in deficit and some steps have been taken to increase its revenues, and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b) A statement is laid on the Table of the House [Placed in Library See No LT-1096/67]

मद्य निषेध

*1243. श्री श्रीकार लाल बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार सिद्धान्त रूप से पूर्ण मद्य-निषेध में विश्वास रखती है;

(ख) यदि हा, तो टेक चन्द समिति की सिफारिशों को कहा तक क्रियान्वित किया गया है; और

(ग) कब तक पूर्ण मद्य निषेध लागू हो जाने की संभावना है ?

गृह-कार्य मंत्रालय में राज्य मंत्री: (श्री बिष्णुचरण शुक्ल): (क) राष्ट्र की नीति मद्य-निषेध के पक्ष में है ।

(ख) जहां तक टेकचन्द समिति की सिफारिशों का मद्य-निषेध सम्बन्धी वर्तमान कानून के ज्यादा झुंझी प्रकार क्रियान्वयन से सम्बन्ध है, इस बारे में राज्य सरकारें उत्तरदायी हैं । राज्य सरकारों ने इन सिफारिशों को अधिकांशतः स्वीकार कर लिया है और अपने वित्तीय साधनों के अनुसार

उनको क्रियान्वित कर रही है । मद्य-निषेध-हीन क्षेत्रों में मद्य-निषेध लागू करने के बारे में सिफारिशों को क्रियान्वित करने के लिये राज्यों को तैयार करना सम्भव नहीं हो सका किन्तु अभी तक यह प्रश्न विचाराधीन है ।

(ग) इस बारे में समय की कोई सीमा निश्चित करना सम्भव नहीं है ।

Joint Consultative Machinery

*1244. Shri S. M. Banerjee:
 Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to state

(a) whether there had been a deadlock in the Joint Consultative Machinery on certain important questions,

(b) if so, the questions on which agreement could not be reached; and

(c) the steps taken by Government in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) At the meeting of the National Council held on 29th and 30th May, 1967, the Staff side were not satisfied with the statements made on behalf of the Official side and wanted to report back to their respective organisations. The meeting was accordingly adjourned.

(b) The three issues on which the Staff side was not satisfied with the stand taken by the Official side were.

(i) The decision of the Government to take powers to retire an employee who has attained the age of 50 years or completed 25 years of service, whichever is earlier, on 3 months' notice on grounds of inefficiency or corruption;

(ii) the contention that unless a Commission of Inquiry had been appointed in consultation with the Staff side of J.C.M., the restriction in the Scheme